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CENTRAL ADMINISTRATIVE TRIBUNAL

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ORIGINAL APPLICATION No. 292 of 1989

Baldeo Prasad

Applicant

versus

Union of India through Secretary,  
Minisrtry of Railways,  
New Delhi and another

Respondents.

HON. MR. S.N. PRASAD, JUDICIAL MEMBER.

HON. MR. V. K. SETH, ADMN. MEMBER

(Hon. Mr. S.N. Prasad, Judicial Member.)

The applicant has approached this Tribunal for setting aside the impugned punishment order dated 17.1.89(Annexure No. 3).

2. Succinctly, the brief facts of the case, interalia, are that the applicant entered the service of N.E. Railway on the post of Pump Khalasi in the year 1960 and got his promotion on due dates upto the post of Driver Grade A, and the last promotion was made about 6 years prior to that. It has furtehr been stated that while the applicant was posted as Driver grade "A" at Gonda, he was served with a charge sheet dated 30.6.88 issued by respondent No. 3(vide Annexure No. 1). Enquiry proceeded and ultimately culminated into <sup>impugned</sup> ~~ultimate~~ punishment order dated 17.1.89(Annexure No. 3).

3. Being aggrieved against the aforesaid impugned order, the applicant preferred an appeal dated 19.3.89 to the A.D.R.M., N.E. Railway, Lucknow, through proper channel, but that appeal has still not been decided.

4. We have heard the learned counsel for the parties and have thoroughly gone through the records of the case



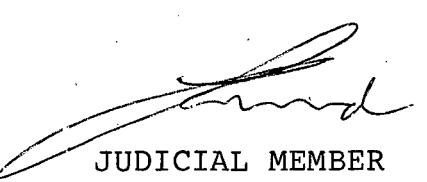
and we find that ~~the~~ since the above appeal has still not been decided by the A.D.R.M., N. E. Railway, the ends of justice would be met, if the A.D.R.M., N.E. Railway, Lucknow is directed to decide the above appeal, by reasoned and speaking order, in accordance with extant rules and regulations, within a period of two months from the date of receipt of copy of this judgment; and we order accordingly. It shall be open for the applicant to approach this Tribunal if he is not satisfied by the decision of the appellate authority.

5. The application of the applicant is disposed of as above. No order as to costs.

  
ADMN. MEMBER.

LUCKNOW: DATED 25.1.94

Shakeel/

  
JUDICIAL MEMBER

25/1/94